## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No.63/(MAH)/2017 M.A. No. 68/2017

## CORAM:

Present: SHRI M. K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2017

NAME OF THE PARTIES: Sulochana Neelkant Kalyani V/s. Hattarki Investment Company & Ors.

SECTION OF THE COMPANIES ACT: 397/398, 58-59 of the Companies Act 1956 and 241/244 of the Companies Act, 2013.

<u>S. No.</u>	NAME	DESIGNATION	SIGNATURE
U	Sr. Adv. Now rozs	vervai for R2 + R3 nero	m
9.	Adv. Flora Z Adv. Tushar Go.	Jain ills radia for RI	ettory.
3	Sr. Adv Janak Wash Chokshi i/b Khaitan E		hus
4.	Adv. PODNam		Toonans
	Poor on Jon F	NO.5	Jer
5) Ms. Tigut Pandy <u>COMMON ORDER</u> M.A. No. 68/2017 in C.P. No. 63758,241-242/NCLT/MB/MAH/2017			
M.A. No. 69/2017 in C.P. No. 64/58,241-242/NCLT/MB/MAH/2017			
MA. No. 70/2017 in C.P. No. 65/58,241-242/NCLT/MB/MAH/2017 M.A. No. 71/2017 in C.P. No. 66/58,241-242/NCLT/MB/MAH/2017			
M.A. No. 72/2017 in C.P. No. 67/58,241-242/NCLT/MB/MAH/2017			
	M.A. No. 73/2017	7 in C.P. No. 68/58,241-242/N	ICLT/MB/MAH/2017

<sup>1.</sup> The Learned Representatives of both the sides are present.

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- 2. The Arguments from the side of the Petitioner is opened.
- 3. The Learned Counsel for the Respondent stated that Reply is not yet filed in the main Petition.
- Meanwhile the Reply to be filed on or before 1<sup>st</sup> January, 2018. Rejoinder, if any, to be filed on or before 10.01.2018.
- For further Arguments the matter is adjourned to 22<sup>nd</sup> and 23<sup>rd</sup> January, 2018 at 2.30 PM.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 13.12.2017.

Sd/-

M.K. Shrawat Member (Judicial)